

B)
O)

O.A.NO.501/2006

ORDER DATED 3.7.2006

Heard the learned counsel for the parties. Without prejudice to the rights and contentions of both the sides, we direct Respondent No.4 to release the service benefits in favour of the applicant, if he is otherwise eligible, within a period of three months from the date of communication of this order.

It is submitted by the learned counsel appearing for the applicant that since the matter of de novo inquiry is pending with the disciplinary authority, a time limit may be fixed for completion of the said proceedings. Accordingly, we hereby direct the Respondents to expedite the disciplinary proceedings and conclude the same within a period of six months from the date of communication of this order.

With the above directions, this O.A. is disposed of at the admission stage itself. No costs.

m/s
(B.B.MISHRA)
MEMBER(ADMN.)

Panigrahi
(B.PANIGRAHI)
CHAIRMAN